

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.107
C.P.(IB)/45(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Aditya Meruchem Pvt Ltd.
V/s
Lyka Labs Ltd

.....Applicant

.....Respondent

Order delivered on: 11/01/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Karan Sanghani, Advocate, on behalf of
Mr. Vijay H. Patel, Advocate.
For the Respondent : Ms. Dharmishta N. Raval, Advocate.

ORDER

Both of them submitted that the parties have settled the matter. Ld. Counsel for the Operational Creditor filed the Withdrawal Pursis. The permission is granted.

Accordingly, **C.P.(IB)/45(AHM)2021** stands disposed of as withdrawan.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)